



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

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(DES - IV SECTION)

MINUTES OF THE NORMS COMMITTEE- IV

MEETING No. NC/4/MEET/Jan/202425/18

DATED: 31/01/2025

Please Note

- I. For information of exporters, Norms Committee - IV handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 27, 28, 31 to 38, 44 to 49, 68 to 71 .Communications in respect of cases/pertaining to NC- IV may be sent to email address: nc4.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/4/MEET/Jan/202425/18 dated 31/01/2025 of Norms Committee - IV for the year 2024-25 was held on 31/01/2025 under the Chairmanship of Sh. Rakesh Kumar, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Sh. Manoj Kumar Meena, Deputy Director	DGFT(HQ)
2	Sh. Nand Lal, Technical Consultant	DGFT
3	Sh. Shaish Kumar, Technical Consultant	DGFT
4	Sh. D. N. Mathur, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/4/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	GLOBUS INTERNATIONAL COATERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 18 and 31/01/2025
HQ File Number	HQRNORM REVIW00004277AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case according to the agenda and other relevant documents and noted that the norms for the items have already been fixed for One Side Coated Release Paper from 40 GSM to 150 GSM (+ / - 10%) and Double Side Coated Release Paper from 45 GSM to 150 GSM (+ / - 10%) and the firm has requested for the review of the cases. The firm's representative appeared for a personal hearing before the committee and explained the process etc. The matter discussed at length during meeting and decided to ask the firm to furnish the following information: • Difference between export items which are manufactured by them and normal Release Papers by others. • Whether there is any brand name and or products conforming to Foreign/Indian standard for the export items and accordingly, to indicate export description. • Sizes of Import and export items and to indicate thickness of coating on the paper for both the export items. • The norms for the export items have been fixed in Sq. meter and reason for requesting to change into kg terms and accordingly, to indicate the calculation for both the export items separately in Square Meter and equivalent in Kg terms. The case stands deferred.	

Case No.	2 / NC/4/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	GLOBUS INTERNATIONAL COATERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 18 and 31/01/2025
HQ File Number	HQRNORM REVIW00004276AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case according to the agenda and other relevant documents and noted that the norms for the items have already been fixed for One Side Coated Release Paper from 40 GSM to 150 GSM	

(+ / - 10%) and Double Side Coated Release Paper from 45 GSM to 150 GSM (+ / - 10%) and the firm has requested for the review of the cases. The firm's representative appeared for a personal hearing before the committee and explained the process etc. The matter discussed at length during meeting and decided to ask the firm to furnish the following information:

- Difference between export items which are manufactured by them and normal Release Papers by others.
- Whether there is any brand name and or products conforming to Foreign/Indian standard for the export items and accordingly, to indicate export description.
- Sizes of Import and export items and to indicate thickness of coating on the paper for both the export items.
- The norms for the export items have been fixed in Sq. meter and reason for requesting to change into kg terms and accordingly, to indicate the calculation for both the export items separately in Square Meter and equivalent in Kg terms.

The case stands deferred.

Case No.	3 / NC/4/MEET/Jan/202425/18
Case Status	Case Rejected
Party Name	BIOEXTRACT
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 18 and 31/01/2025
HQ File Number	HQRNORM APPLY 00006294AM24
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm was requested, via letter asked dated 16.10.2024, to provide the following information:

- COA report on import (from foreign supplier) and export item, indicating composition.
- Calculation of requirement of import item, based on COA reports, giving justification of wastage.
- Production/consumption data for the last three years duly certified by Chartered Accountant.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	4 / NC/4/MEET/Jan/202425/18
Case Status	Case Rejected
Party Name	BABA SUPER MINERALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 18 and 31/01/2025
HQ File Number	HQRNORM REVIW00226962AM22
RA File Number	132404000055 AM18
Licence No and Date	1310048856/06/02/2018
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was asked via letter dated 03.12.2024 to provide the following information: • Manufacturing process indicating all the raw materials both imported and indigenous items with their net quantity and wastage separately and accordingly to fill annexure 4 E of the application. • Application of Abrasives in making Export items and whether it is consumable item or raw material. • To provide only production or export item vis a vis consumption of raw materials (not purchase, opening balance etc.) for the last three years duly certified by a Chartered accountant. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	5 / NC/4/MEET/Jan/202425/18
Case Status	Case Rejected
Party Name	DEVIDAYAL CHEMICAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 18 and 31/01/2025
HQ File Number	HQRNORM APPLY 00000180AM25
RA File Number	NA
Licence No and Date	0310820994/15/05/2018
Norms Committee Decision: The Committee considered the case as per the agenda and noted the AA was issued by RA-Mumbai under the "No Norms Repeat" basis. Subsequently, the firm was requested, via letter dated October 21, 2024, to provide clarification regarding the need for norm fixation for this authorization. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above clarification. Therefore, the Committee decided to reject the case.	

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	6 / NC/4/MEET/Jan/202425/18
Case Status	Case Approved
Party Name	CRYSTAL CROP PROTECTION LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 18 and 31/01/2025
HQ File Number	HQRNORM REVIW00001782AM25
RA File Number	052304000178 AM19
Licence No and Date	0510407197/16/07/2018

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that the firm had previously obtained Advance Authorization for the export of Clodinafop-Propargyl 15% WP. However, due to regulatory changes, the export of this item to Pakistan was subsequently banned. The firm has now requested a re-fixation of norms for the export item Clodinafop Propargyl Tech 96% Min.. This matter was discussed at length during the meeting. Based on the recommendation of the technical authority, the committee approved the following ad hoc norms:

Export Item	Quantity	Import item	Quantity Recommended
Clodinafop Propargyl Tech 96%Min	1 Kg	(R) -(+) -2-(4-Hydroxyphenoxy) Propionic Acid (DHPPA) 99%	0.613 kg.
		2,3-Difluoro-5-ChloroPyridine (CDFP) 96%	0.530 kg.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.

Case No.	7 / NC/4/MEET/Jan/202425/18
Case Status	Case Rejected
Party Name	DEVIDAYAL CHEMICAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 18 and 31/01/2025
HQ File Number	HQRNORM APPLY 00000179AM25
RA File Number	NA
Licence No and	0310826471/18/01/2019

Date	
Norms Committee Decision: The Committee considered the case as per the agenda and noted the AA was issued by RA-Mumbai under the "No Norms Repeat" basis. Subsequently, the firm was requested, via letter dated October 21, 2024, to provide clarification regarding the need for norm fixation for this authorization. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above clarification. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	8 / NC/4/MEET/Jan/202425/18
Case Status	Case Rejected
Party Name	VIDHI SPECIALTY FOOD INGREDIENTS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 18 and 31/01/2025
HQ File Number	HQRNORM APPLY 00005724AM24
RA File Number	NA
Licence No and Date	0310828225/08/04/2019
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 16.10.2024, to provide the following information: 1. % Dye content in export items. 2. C.I. Noof export item The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	9 / NC/4/MEET/Jan/202425/18
Case Status	Case Rejected
Party Name	RASIK PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 18 and 31/01/2025
HQ File Number	HQRNORM REVIW00004652AM23
RA File Number	062404000020 AM20

Licence No and Date	0610039225/02/07/2019
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 03.12.2024, to provide the following information 1. Sizes of Gift wrap paper rolls to export with justification of wastage claimed. 2. Full description of RPD 120 and RPD 90 and reason for GSM range of GSM in export items when without range in import items. 3. To fill 4 E Annexure of the application, indicating both imported and indigenous item. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	10 / NC/4/MEET/Jan/202425/18			
Case Status	Case Approved			
Party Name	GULF OIL LUBRICANTS INDIA LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 18 and 31/01/2025			
HQ File Number	HQRNORM REVIW00004067AM25			
RA File Number	NA			
Licence No and Date	0310838240/14/09/2020			
Norms Committee Decision:				
The committee considered the case according to the agenda and other relevant documents and noted that the firm's representative appeared for a personal hearing to explain their case. The committee heard them and examined all shipping bills and other supporting documents. After detailed deliberation and based on the recommendation of the technical authority, the committee decided to re-fix the ad-hoc norms as follows:				
Export Item	Quantity	S.No	Import item	Quantity Recommended
Lubricants (Asstd grades/brands) for Automative/Engine/Others (Per KG Base Oil content 85% +/- 6% & Additivescontent 15% +/- 12%) (Total 352000 kg @ 88% density per litre))	1 kg.	1	Base Oil (Asstd grade/brands)	0.85 kg.
		2	Additives Asstd grades/brands	0.15 kg.
Lubricants (Asstd grades/Brands) for	1 kg.	1.	Base Oil (Asstd	0.85 kg.

Industrial/Others (Per KG Base Oil content 85% +/- 6% & Additives content 15% +/- 12%) (Total kg 154000 @ 88% density per litre))			grade/brands)	
		2.	Additives Asstd grades/brands	0.15 kg.

The RA concerned may take necessary action, subject to compliance with other usual conditions on HBP.

Case No.	11 / NC/4/MEET/Jan/202425/18
Case Status	Case Rejected
Party Name	VIJAYNAGAR BIO-TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 18 and 31/01/2025
HQ File Number	HQRNORM APPLY 00065853AM21
RA File Number	26AA04001064 AM21
Licence No and Date	2611000035/19/01/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 03.12.2024, to provide the COA report of each Import item from foreign buyers. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	12 / NC/4/MEET/Jan/202425/18
Case Status	Case Rejected
Party Name	SYNDICATE EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 18 and 31/01/2025
HQ File Number	HQRNORM APPLY 00042535AM22
RA File Number	32AA04002923 AM22
Licence No and Date	3211000970/17/05/2021
Norms Committee Decision:	

The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 03.12.2024, to provide the following information.

1. Manufacturing process indicating stage wise wastage of raw material/s, including indigenous.
2. Calculation for the requirement of raw materials indicating net import content and wastage separately.
3. Production of export item vis-a vis consumption of all the raw materials for the three years (including current) duly certified by Chartered Accountant.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	13 / NC/4/MEET/Jan/202425/18
Case Status	Case Rejected
Party Name	SYNDICATE EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 18 and 31/01/2025
HQ File Number	HQRNORM APPLY 00042538AM22
RA File Number	32AA04002925 AM22
Licence No and Date	3211000971/17/05/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 03.12.2024, to provide the following information:

1. Manufacturing process indicating stage wise wastage of raw material/s, including indigenous.
2. Calculation for the requirement of raw materials indicating net import content and wastage separately.
3. Production of export item vis-a vis consumption of all the raw materials for the three years (including current) duly certified by Chartered Accountant.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	14 / NC/4/MEET/Jan/202425/18
Case Status	Case Rejected
Party Name	POLYON TEXTILES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 18 and 31/01/2025
HQ File Number	HQRNORM APPLY 00111454AM22
RA File Number	08AA04006342 AM22
Licence No and Date	0811001701/10/06/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 16.10.2024, to provide the following information 1. Manufacturing process indicating stage wise wastage of raw materials both imported and indigenous. 2. Specification/size of Import and export items and to indicate meaning of BITUMEN COPOLYMER 100 PERCENT NET 40 PERCENT. 3. To indicate indigenous items to use and accordingly to fill 4 E Annexure. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	15 / NC/4/MEET/Jan/202425/18
Case Status	Case Rejected
Party Name	INDORAMA VENTURES OXIDES ANKLESHWAR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 18 and 31/01/2025
HQ File Number	HQRNORM APPLY 00120739AM22
RA File Number	03AA04029902 AM22
Licence No and Date	0311004805/22/06/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 19.11.2024, to provide the complete chemistry with mol weight and %yield details of indigenous input with qty as per annex to app. 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.	

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	16 / NC/4/MEET/Jan/202425/18
Case Status	Case Rejected
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 18 and 31/01/2025
HQ File Number	HQRNORM APPLY 00137204AM22
RA File Number	05AA04053241 AM22
Licence No and Date	0511003604/12/07/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 03.12.2024, to provide the following information 1. Net import content of wood (in CBM) in each export item. 2. Species of Wood to import and use in the Export item. 3. Calculation of requirements of wood indicating wastage. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	17 / NC/4/MEET/Jan/202425/18
Case Status	Case Rejected
Party Name	NOVA POLYCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 18 and 31/01/2025
HQ File Number	HQRNORM APPLY 00165342AM22
RA File Number	03AA04065141 AM22
Licence No and Date	0311006263/18/08/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 03.12.2024, to provide the following information	

1. CoA of import item from supplier indicating intrinsic viscosity.
2. COA of export indicating intrinsic viscosity

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	18 / NC/4/MEET/Jan/202425/18
Case Status	Case Rejected
Party Name	PLASTIC HOUSE
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 18 and 31/01/2025
HQ File Number	HQRNORM APPLY 00185342AM22
RA File Number	34AA04007352 AM22
Licence No and Date	3411001123/16/09/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 16.10.2024, to provide the following information

1. To indicate export and import items in Kg or Cubic meter for the calculation/accounting.
2. Manufacturing process indicating stage wise wastage of raw material.
3. Calculation for requirement of raw material for the manufacture of export item indicating net import content and wastage separately in Kg or Cubic meter.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	19 / NC/4/MEET/Jan/202425/18
Case Status	Case Rejected
Party Name	KHYATI CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 18 and 31/01/2025

HQ File Number	HQRNORM APPLY 00379543AM22
RA File Number	08AX04000558 AM22
Licence No and Date	0811004318/08/03/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 03.12.2024, to provide the following information 1. Calculation for requirement of inputs (both imported & indigenous) based on Balanced Chemical reaction indicating Molecular weight of reactants and products, with yield of reaction with justification. 2. COA report indicating composition of export items. 3. End use of Export item. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	20 / NC/4/MEET/Jan/202425/18
Case Status	Case Rejected
Party Name	MELZER CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 18 and 31/01/2025
HQ File Number	HQRNORM APPLY 00387252AM22
RA File Number	31AX04000035 AM22
Licence No and Date	3111001167/15/03/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 03.12.2024, to provide the following information 1. Complete chemistry with stoichiometric balance, mol weight of export and import. 2. % yield of reaction The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	21 / NC/4/MEET/Jan/202425/18
Case Status	Case Approved
Party Name	GULF OIL LUBRICANTS INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 18 and 31/01/2025
HQ File Number	HQRNORM REVIW00004007AM25
RA File Number	NA
Licence No and Date	0311013833/12/04/2022

Norms Committee Decision:

The committee considered the case according to the agenda and other relevant documents and noted that the firm's representative appeared for a personal hearing to explain their case. The committee heard them and examined all shipping bills and other supporting documents. After detailed deliberation and based on the recommendation of the technical authority, the committee decided to re-fix the ad-hoc norms as follows:

Export Item	Quantity	S.No	Import item	Quantity Recommended
Lubricants (Asstd grades/brands)for Auto/Engine/Others) density@ 88% per KG 88,000 KG((Per KG Base Oil content85% +/- 6% & Additives content 15% +/- 12%))	1 Kg	1	Base Oil (Asstd grades/brands)	0.85 kg.
		2	Additives Asstd grades brands	0.15 kg
Packing Material 1 LTR NISSAN GOLD/SILVER PLASTIC CAN WITH GOLD/SILVER CAP (EMPTY)(Packing Material)	1 Nos.	1.	Packing Material 1 LTR NISSAN GOLD/SILVER PLASTIC CAN WITH GOLD/SILVER CAP (EMPTY)	1 Nos. (Net to Net)

Note: - RA may check Shipping bill for export item-2 at the time of redemption of Authorization.

The RA concerned may take necessary action, subject to compliance with other usual conditions on HBP.

Case No.	22 / NC/4/MEET/Jan/202425/18
Case Status	Case Rejected
Party Name	CROWN DECOR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 18 and 31/01/2025
HQ File Number	HQRNORM APPLY 00000264AM23

RA File Number	08AX04000807 AM22
Licence No and Date	0811004691/18/04/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 19.09.2024, to provide the complete technical details as per annexure to appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	23 / NC/4/MEET/Jan/202425/18
Case Status	Case Rejected
Party Name	HUE CRAFTS OVERSEAS
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 18 and 31/01/2025
HQ File Number	HQRNORM APPLY 00001376AM23
RA File Number	05AX04000663 AM23
Licence No and Date	0511013199/14/06/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 03.12.2024, to provide the following information 1. To indicate the type and material (earthenware, stoneware, porcelain, or bone China) of both import and export of Ceramic Mugs. 2. Photograph of both import and export items. 3. To enclose a copy of the bill of lading (Import) and Shipping bill. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	24 / NC/4/MEET/Jan/202425/18
Case Status	Case Rejected

Party Name	NAVIN FLUORINE INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 18 and 31/01/2025
HQ File Number	HQRNORM APPLY 00001448AM23
RA File Number	03AX04001517 AM23
Licence No and Date	0311015625/17/06/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letterdated 03.12.2024, to provide the following information 1. To give chemical reaction of the process indicating molecular weight of both import and export items with yield of the reaction. 2. Based on chemistry, to give complete calculation of the requirement of raw materials both indigenous and imported. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.	

Case No.	25 / NC/4/MEET/Jan/202425/18
Case Status	Case Rejected
Party Name	DEWAN & SONS
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 18 and 31/01/2025
HQ File Number	HQRNORM APPLY 00001496AM23
RA File Number	05AX04000831 AM23
Licence No and Date	0511013299/20/06/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letterdated 03.12.2024, to provide the following information 1. Specification & size etc., with technical details of all the import items. 2. Manufacturing process of wooden crate using wooden Planks indicating net import content and calculation of requirement of wooden Planks. 3. To fill indigenous items in 4 E Annexure. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.	

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	26 / NC/4/MEET/Jan/202425/18
Case Status	Case Rejected
Party Name	S.K.FLORESCENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 18 and 31/01/2025
HQ File Number	HQRNORM APPLY 00001505AM23
RA File Number	05AX04000665 AM23
Licence No and Date	0511013310/20/06/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 03.12.2024, to provide the following information 1. Details of indigenous inputs with qty. 2. Mfg. process in detail. 3. % wastage claimed. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	27 / NC/4/MEET/Jan/202425/18
Case Status	Case Rejected
Party Name	STERLING AUXILIARIES PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 18 and 31/01/2025
HQ File Number	HQRNORM APPLY 00002145AM23
RA File Number	03AX04002250 AM23
Licence No and Date	0311016446/19/07/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 02.01.2025, to provide the following information	

- Wastage ranges from 2 % to 12 %, please clarify it,
- Qty. of obtained byproduct and its commercial value.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	28 / NC/4/MEET/Jan/202425/18
Case Status	Case Rejected
Party Name	SUNFLAG CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 18 and 31/01/2025
HQ File Number	HQRNORM APPLY 00002278AM23
RA File Number	05AX04001169 AM23
Licence No and Date	0511013973/26/07/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 02.01.2025, to provide the following information

1. COA report of Export item, clearly indicating composition with Cobalt metal content in export item and to submit indigenous items in 4 E Annexure.
2. Chemistry giving molecular weight etc., for the reaction with yield and calculation for the requirement of raw materials.
3. Production of export item vis a vis consumption of raw materials for the last three years duly certified by chartered accountant.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	29 / NC/4/MEET/Jan/202425/18
Case Status	Case Rejected
Party Name	BEE CHEMS
Meeting Number	NC/ 4/ MEET/ Jan/ 202425/ 18 and 31/01/2025

and Date	
HQ File Number	HQRNORM APPLY 00002287AM23
RA File Number	06AX04000149 AM23
Licence No and Date	0611001493/26/07/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 03.12.2024, to provide the following information 1. Manufacturing process giving complete chemical reaction indicating molecular weight of both reactants and products, indicating yield of the reaction. 2. Calculation of the requirement of raw materials based on Chemical reaction. 3. End use of Export item. 4. Production/Consumption Data for the last three years duly certified by CA. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	30 / NC/4/MEET/Jan/202425/18			
Case Status	Case Approved			
Party Name	GULF OIL LUBRICANTS INDIA LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 18 and 31/01/2025			
HQ File Number	HQRNORM REVIW00004010AM25			
RA File Number	NA			
Licence No and Date	0311016676/28/07/2022			
Norms Committee Decision:				
The committee considered the case according to the agenda and other relevant documents and noted that the firm's representative appeared for a personal hearing to explain their case. The committee heard them and examined all shipping bills and other supporting documents. After detailed deliberation and based on the recommendation of the technical authority, the committee decided to re-fix the ad-hoc norms as follows:				
Export Item	Quantity	S.No	Import item	Quantity Recommended
Lubricants (Asstd grades/brands)for Auto/Engine/Others) density @ 88% per Ltr = 4,40,000 KG((Per KG Base Oil content	1 Kg	1	Base Oil(Asstd grades/brands)	0.85 kg.

85% +/- 6% & Additives content 15% +/- 12%))	1 Nos.	2	Additives Asstd grades brands	0.15 kg.
Packing Material 4 LTR NISSAN GOLD/SILVER PLASTIC CAN WITH GOLD/SILVER CAP (EMPTY)(Packing Material 4 LTR NISSAN GOLD/SILVER PLASTIC CAN WITH GOLD/SILVER CAP (EMPTY))		1.	Packing Material 4 LTR NISSAN GOLD/SILVER PLASTIC CAN WITH GOLD/SILVER CAP (EMPTY)	1 Nos. (Net to Net)

Note: - RA may check Shipping bill for export item-2 at the time of redemption of Authorization.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	31 / NC/4/MEET/Jan/202425/18
Case Status	Case Rejected
Party Name	SRF LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 18 and 31/01/2025
HQ File Number	HQRNORM APPLY 00002427AM23
RA File Number	05AX04001020 AM23
Licence No and Date	0511014077/02/08/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 16.10.2024, to provide the following information

1. Mfg. process in detail
2. Complete COA of import from supplier and COA of export
3. Import and export seems to be same pl justify wastage.
4. Packing size of export and import

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	32 / NC/4/MEET/Jan/202425/18
Case Status	Case Rejected
Party Name	PRITAM INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 18 and 31/01/2025
HQ File Number	HQRNORM APPLY 00002491AM23
RA File Number	05AX04001273 AM23
Licence No and Date	0511014109/05/08/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter asked dated 16.10.2024, to provide the following information 1. Complete composition of export product 2. Tech spec Of import item no 2. 3. Process of manufacture 4. Justification of 5 % wastage The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	33 / NC/4/MEET/Jan/202425/18
Case Status	Case Rejected
Party Name	CAMBAY TECHNOPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 18 and 31/01/2025
HQ File Number	HQRNORM APPLY 00002583AM23
RA File Number	52AX04001598 AM23
Licence No and Date	5211003007/10/08/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 16.10.2024, to provide the following information 1. Specification/ Sizes and GSM of Import and export items. 2. Net content of LDPE and Kraft paper indicating wastage separately of both the items. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to	

reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	34 / NC/4/MEET/Jan/202425/18
Case Status	Case Rejected
Party Name	FUSO GLASS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 18 and 31/01/2025
HQ File Number	HQRNORM APPLY 00002669AM23
RA File Number	04AX04000238 AM22
Licence No and Date	0411003807/17/08/2022
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 16.10.2024, to provide the following information • Thickness of Insulating glass clearly indicating its structure/combination of glass whether toughened glass or laminated safety glass has been used (for example 26 mm insulating glass unit – consists of 8mm Toughened /LS Glass + 12mm Air Gap + 6mm toughened Glass). • Calculation of requirement of raw materials based on Structure of glass (as stated above) indicating net content and wastage separately. • Import item 3 will be Butyl Rubber. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	35 / NC/4/MEET/Jan/202425/18
Case Status	Case Rejected
Party Name	VINTY IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 18 and 31/01/2025
HQ File Number	HQRNORM APPLY 00002829AM23
RA File Number	05AX04001526 AM23
Licence No and Date	0511014519/29/08/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 16.10.2024, to provide the following information

1. Composition of Fashion Jewellery/ Artificial Jewellery.
2. Give specifications, sizes etc for each import item.
3. The import item No. 1 Metal parts include some of the items which are consumable in nature and not used as raw material. These are drillers, needle, wire etc, the same is to be clarified indicating exact details of consumable items and its applications.
4. To specify the Agate Parts, giving specific names of items.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	36 / NC/4/MEET/Jan/202425/18
Case Status	Case Rejected
Party Name	SWATI MENTHOL AND ALLIED CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 18 and 31/01/2025
HQ File Number	HQRNORM APPLY 00003333AM23
RA File Number	05AX04001809 AM23
Licence No and Date	0511014980/23/09/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 16.10.2024, to provide the following information

- Manufacturing process in detail
- COA of import from supplier
- Justification for 60 % wastage
- Commercial value of by product

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	37 / NC/4/MEET/Jan/202425/18
Case Status	Case Rejected
Party Name	KHYATI CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 18 and 31/01/2025
HQ File Number	HQRNORM APPLY 00003518AM23
RA File Number	08AX04001114 AM23
Licence No and Date	0811006190/03/10/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 16.10.2024, to provide the following information • Calculation for requirement of inputs (both imported & indigenous) based on Balanced Chemical reaction indicating Molecular weight of reactants and products, with yield of reaction with justification. • COA report indicating composition of export items. • End use of Export item. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	38 / NC/4/MEET/Jan/202425/18			
Case Status	Case Approved			
Party Name	SAERTEX INDIA PRIVATE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 18 and 31/01/2025			
HQ File Number	HQRNORM REVIW00004928AM25			
RA File Number	31AX04000190 AM23			
Licence No and Date	3111001735/11/10/2022			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant papers and based on the recommendation of technical authority, the committee decided to re-fix the ad-hoc norms as under:				
Export Item	Quantity	S.No	Import item	Quantity

				Recommended
Y-E-1199G/M2 - 1270MM(Stitch bonded glass fibre fabrics)	120615 Kg	1	10003453 300tex JUSHI E6 390Glass Fibres Rovings	50714.68 kg
		2	10003456 2400tex JUSHI E6 390Glass Fibres Rovings	74290.71 kg
U-E-1182G/M2 - 1270MM(Stitch bonded glass fibre fabrics)	99613 kg	1.	10003064 2400tex CPIC ECT 468 GSGlass Fibres Rovings	100409.35 Kg
The concerned RA may take necessary action, subject to compliance with other standard HBP conditions				

Case No.	39 / NC/4/MEET/Jan/202425/18
Case Status	Case Rejected
Party Name	NICHINO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 18 and 31/01/2025
HQ File Number	HQRNORM APPLY 00004010AM23
RA File Number	09AX04000664 AM23
Licence No and Date	0911003890/01/11/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 16.10.2024, to provide the following information 1. Copy of CIB Registration showing approved composition. 2. Density of export item. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	40 / NC/4/MEET/Jan/202425/18
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Case Status	Case Rejected
Party Name	AMBICA DHATU PVT. LTD.
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 18 and 31/01/2025
HQ File Number	HQRNORM APPLY 00005077AM23
RA File Number	02AX04000535 AM23
Licence No and Date	0211003531/19/12/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 16.10.2024, to provide the following information 1. COA report of import item, indicating composition. 2. Calculation of requirement of raw materials (based on Composition of import item) indicating chemical reaction with molecular weights of reactants and products with yield. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	41 / NC/4/MEET/Jan/202425/18
Case Status	Case Rejected
Party Name	SUDEEP PHARMA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 18 and 31/01/2025
HQ File Number	HQRNORM APPLY 00005112AM23
RA File Number	34AX04000844 AM23
Licence No and Date	3411003134/20/12/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 16.10.2024, to provide the following information • Particle size of import and export along with COA of import from supplier • Details of indigenous input with qty, since for 1 kg export, qty req. of import is only 0.98 kg and 2 % wastage is claimed. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.	

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	42 / NC/4/MEET/Jan/202425/18
Case Status	Case Rejected
Party Name	SHAKUNTALAM IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 18 and 31/01/2025
HQ File Number	HQRNORM APPLY 00005171AM23
RA File Number	05AX04002507 AM23
Licence No and Date	0511016480/21/12/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 16.10.2024, to provide the following information • Complete spec of import and COA from supplier • Complete spec of export • Justification of 15 % wastage, with commercial value of by product obtained. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	43 / NC/4/MEET/Jan/202425/18
Case Status	Case Rejected
Party Name	AGRO LIFE SCIENCE CORPORATION
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 18 and 31/01/2025
HQ File Number	HQRNORM APPLY 00005150AM23
RA File Number	05AX04002256 AM23
Licence No and Date	0511015793/21/12/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 16.10.2024, to provide the following information	

1. Copy of CIB Registration showing approved composition.
2. Density of export item.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	44 / NC/4/MEET/Jan/202425/18
Case Status	Case Rejected
Party Name	SHIV HYDROMET
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 18 and 31/01/2025
HQ File Number	HQRNORM APPLY 00007019AM23
RA File Number	24AX04000373 AM23
Licence No and Date	2411002309/16/03/2023

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 19.11.2024, to provide the following information

1. COA report of Export item from recognized Lab indicating content of Chromium on Silicon dioxide and moisture content.
2. COA report of import item from foreign supplier indicating moisture content.
3. Production/Consumption data for the last three years (including current year) duly certified by chartered Accountant.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	45 / NC/4/MEET/Jan/202425/18
Case Status	Case Rejected
Party Name	SUDEEP PHARMA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 18 and 31/01/2025

HQ File Number	HQRNORM APPLY 00007083AM23
RA File Number	34AX04001137 AM23
Licence No and Date	3411003498/20/03/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 19.11.2024, to provide the micron size of import and export. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	46 / NC/4/MEET/Jan/202425/18
Case Status	Case Rejected
Party Name	KUMARAN TRADERS
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 18 and 31/01/2025
HQ File Number	HQRNORM APPLY 00007126AM23
RA File Number	05AX04003412 AM23
Licence No and Date	0511017912/22/03/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 19.11.2024, to provide the following information 1. Indicate Specification with size of Printed or Coated Ceramic Tableware Mugs indicating quality & make of export and import items. 2. Copy of a Shipping Bill (for export) and Bill of lading (for import). The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	47 / NC/4/MEET/Jan/202425/18
Case Status	Case Rejected

Party Name	ANAR CHEMICALS LLP
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 18 and 31/01/2025
HQ File Number	HQRNORM APPLY 00007233AM23
RA File Number	08AX04002173 AM23
Licence No and Date	0811007710/27/03/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 19.11.2024, to provide the following information 1. C.I. number of each export item with % dye content. Whether the export item is technical grade or 34.5 SC. 2. Standard composition of each export item. 3. Complete and balance chemical reaction for each step of manufacturing process showing molar weight of each input and output product. 4. Material balance for each export item. 5. Copy of past approval of norms for same item The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	48 / NC/4/MEET/Jan/202425/18
Case Status	Case Rejected
Party Name	NAVIN FLUORINE ADVANCED SCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 18 and 31/01/2025
HQ File Number	HQRNORM APPLY 00007236AM23
RA File Number	03AX04006260 AM23
Licence No and Date	0311022511/27/03/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 19.11.2024, to provide the following information 1. Manufacturing process giving complete chemical reaction indicating molecular weight of both reactants and products, indicating yield of the reaction. 2. The commercial value of the byproduct. 3. Reason for different requirements of import items, in application and in 4 E for S. No.2 and 4.	

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	49 / NC/4/MEET/Jan/202425/18
Case Status	Case Rejected
Party Name	TROPICAL CROPS SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 18 and 31/01/2025
HQ File Number	HQRNORM APPLY 00007273AM23
RA File Number	04AX04000824 AM23
Licence No and Date	0411005165/29/03/2023
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 19.11.2024, to provide the following information • Copy of CIB registration showing approved composition and density of the export item. • COA report of import item from foreign buyer. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.	

Case No.	50 / NC/4/MEET/Jan/202425/18
Case Status	Case Rejected
Party Name	GTF PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 18 and 31/01/2025
HQ File Number	HQRNORM APPLY 00000036AM24
RA File Number	08AX04002160 AM23
Licence No and Date	0811007777/06/04/2023
Norms Committee Decision:	

The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 03.12.2024, to provide the following information.

- Weight of Import and export in Kg terms.
- Composition of FIBER GLASS GRID COMPOSITE.
- Calculation of requirement of all the raw materials (both imported and indigenous), indicating net content and wastage (in Kg terms).
- Annexure 4 E filled and attached to application is not correct, therefore, to fill it correctly, indicating indigenous items.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions